

Foreign Collaboration approvals and also in certain cases of Capital goods licences. Aggregate data regarding export commitment of various industrial units in the country on various counts are not maintained.

(c) In the case of foreign collaboration approvals involving technology the penalties are as under:

- i) Handing over goods produced by the firm to MMTC/STC/PEC or any other agency nominated by Govt. for export.
- ii) recovery of liquidated damages @ 5% of annual export obligation, subject to a maximum of Rs. 5 lakhs.

In the case of Capital Goods and raw material imports action for debarment and imposition of penalty against the firms can be initiated in terms of Import Export (Control) Act 1947 and order issued there under.

#### Amount Spent on Promotion of National Integration

7837. SHRI KAMAL CHAUDHRY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the measures taken to promote national integration in the country; and

(b) the amount spent towards (i) audio visual media; (ii) Shanti marches; (iii) printed publicity; and (iv) awards/incentives during 1984, 1985 and 1986 year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The challenges of the national integrity are required to be met with unremitting vigilance and continuous

action. For this purpose the NIC was reconstituted on 19.2.86, & has so far met on 7.4.86 and 12.9.86. The NIC has also appointed a Standing Committee to function on a continuing basis to formulate short-term and long-term measures for preserving national integrity in its various aspects all over the country. On the recommendations of the NIC meeting held on 12.9.86, a Sub-group of five members from the NIC under the Convenorship of Shri P.N. Haksar has also been set up to suggest further follow up action on the proceedings of the NIC.

(b) Ministry of Home Affairs, under the Scheme of Grant-in-aid to voluntary organisations for undertaking activities in the cause of national integration has sanctioned the following amounts to various voluntary organisations.

<u>1984-85</u>	<u>1985-86</u>
2,13,300/-	1,05,31,810/-
<u>1986-87</u>	
4,52,500/-	

#### Houses on Lease for Allotment to Defence Officers

7838. SHRI JAGANNATH PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken many houses on lease from the house owners for allotting them to Defence Service Officers in Delhi and around it;

(b) if so, the maximum lease money paid to the owner per month;

(c) whether it is a fact that the lease agreements are not renewed in time resulting in great hardship to house owners;

(d) if so, the reasons therefor; and

(e) steps being taken for timely renewal of leases?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) Yes, Sir.

(b) The maximum rent paid to the house owners in Rs. 1200/-per month for flats hired for officers of the rank of Major to Brigadier and their equivalents and Rs. 900/-per month for flats hired for officers of the rank of Captain and below and their equivalents.

(c) to (e). Normally, there is no delay in renewal of lease agreements. At times, however, there may be some delay in renewal of lease agreements due to procedural requirements such as obtaining willingness of renewal from the house owner, acquiring certificate from the occupant officer about satisfactory maintenance of the house, getting essential repair works done by the owner etc. This does not result in any hardships to the house owners since they are paid rent, pending execution of the renewal agreement. However, all efforts are made by the Department for early finalisation of the procedural formalities.

#### All India Handloom Fabrics Marketing Cooperative Society

7839. SHRIMATI USHA CHOUDHARY: Will the Minister of TEXTILES be pleased to state:

(a) whether the All India Handloom Fabrics Marketing Cooperative Society has closed down its export department and its exports have declined and the society is facing several difficulties;

(b) if so, the details thereof; and

(c) the steps proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) No, Sir. The Fabrics Society has closed down its Export

Department only at Bombay which was not yielding business and has been incurring losses for the last few years. The exports of the Fabrics Society through its Delhi, Madras and Bhadohi Export Departments and by its Overseas Units situated at New York, Hamburg, Mauritius and Kuala Lumpur, are however substantial. There is no decline in the export performance of the Fabrics Society and they have won several National awards for their outstanding export performance.

(b) and (c). Do not arise.

#### Promotion of Handloom and Handicrafts

7840. SHRI HARIHAR SOREN: Will the Minister of TEXTILES be pleased to state:

(a) the approximate number of people both in organised and unorganised sectors engaged in the handloom and handicraft sector in the country; and

(b) the steps taken during the Seventh Plan for the promotion of handloom and handicraft sector?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) The approximate number of people both in organised and unorganised sectors engaged in the handloom and handicraft sectors in the country is estimated to be 78 lakhs and 30.50 lakhs, respectively. Separate figures are not available for organised and unorganised sectors since both the sectors are highly dispersed and decentralised.

(b) As far as handlooms are concerned, a number of developmental schemes are under implementation, which are mainly aimed at providing an organisational infrastructure for the development of the handloom industry. The schemes are as follows:

1. Share capital assistance to primary handloom weavers co-operative societies.